

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 74 OF 2016 & IA NO. 183 OF 2016
APPEAL NO. 75 OF 2016 & IA NO. 184 OF 2016**

Dated : 12th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd. ...Appellant(s)
Versus
M/s. Gill Acqua Hydro Power Generation Co. Pvt. Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Neha Garg for
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Kumar Mihir
Mr. Shamik Narain for R.1
Mr. Arjun Grover for R.2

ORDER

Admit. Issue notice. Mr. Kumar Mihir takes notice on behalf of Respondent No.1 and Mr. Arjun Grover takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. Notice be issued to the other respondents returnable on 26.07.2016. Dasti, in addition, is permitted.

List these matters on **26.07.2016**. Learned counsel for the respondents may file reply on or before 23.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.07.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson